

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal No. 275 of 2013 &  
IA No. 49 of 2014**

**Dated : 12<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Mangalore Electricity Supply Co. Ltd. ... Appellant(s)**

**Versus**

**M/s. AMR Power Pvt. Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sriranga S.  
Ms. Sumana Naganand**

**Counsel for the Respondent(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. Shridhar Prabhu**

**ORDER**

The Learned Counsel for the Appellant seeks some time to get instructions from his clients with regard to signing of the wheeling agreement. Accordingly, he is permitted to do so. It is open to the Learned Senior Counsel for the Respondent no.1 to file memo with respect to urgency for signing the wheeling agreement.

Post the matter for further submissions on **24.3.2014 at Delhi Bench.**

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**